Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

IA No. 315 of 2009 in Appeal No. 36 of 2008

Dated : 04th December, 2009

Present: Hon'ble Mrs. Justice Manju Goel, Judicial Member Hon'ble Mr. H.L. Bajaj, Technical Member

BSES Rajdhani Power Ltd.	Appellant(s)
Vs	
Delhi Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for Appellant(s) :	Mr. V. P. Singh and Mr. Dushyant Manocha
Counsel for Respondent(s):	Mr. A.N.Haksar, Sr. Advocate along with Mr. H.S.Chandhoke, Mr. Pradyuman Dubey and Ms. Purnima Sapra for Resp. No.1

<u>O R D E R</u>

Heard.

02) The application points out certain typographical errors. The errors pointed out are as under:

- i) Instead of "Rs 66 Crores" in paragraph 88 and 118 the figure has to be read as "**Rs.0.66 Crores**"
- ii) Instead of "Rs 85 Crores" appearing in paragraph 88, the figure has to be read as "Rs.0.85 Crores".
- iii) The words "A&G expenses" appearing in paragraph 90, at page No. 108, in the second last line, have to be read as "R&M expenses".
- iv) The word "appellant" in paragraph 104, page 120 of our judgment, appearing in the eighth line after the table has to be read as "the Commission".

Cntd...2/-

03) The corrections be carried out accordingly by the Deputy Registrar. This order be read as part of our judgment dated 06.10.09.

The application stands disposed of.

(H. L. Bajaj) Technical Member (Justice Manju Goel) Judicial Member